

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER

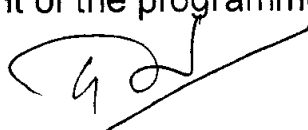
No. 111 /Confdl./2015
II-2-69/2011(Pt.-5)

Dated 4 February, 2015

The Madhya Pradesh State Judicial Academy, Jabalpur, High Court of Madhya Pradesh (MPSJA) is going to organize seven Regional Trainings / Workshops in the month of **July 2014 to February 2015** on closed Saturdays and Sundays, in pursuance of the Guidelines of the Govt. of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

In this connection 7th Regional Training Programme on **“Claim Cases under Motor Vehicles Act & Key Issues Relating to Appeals & Revisions”**, shall be organized on **21st & 22nd February 2015** at Madhya Pradesh State Judicial Academy, Jabalpur in which Judicial Officers from Higher Judicial Service will participate from various District of the State (40 officers in all), whose names are shown in the endorsement, as per the following conditions:-

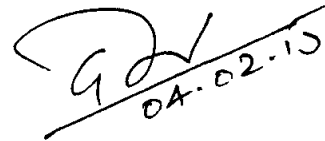
1. Judicial Officers who will come from places other than the venue of Regional Programme / Workshop (headquarters) can attend the training programme/workshop by their official vehicle or private vehicle. Cost of fuel charges of these vehicles shall be reimbursed to them as per their entitlement. The participating Judicial Officers will get reimbursement of their T.A./D.A. and fuel charges from their respective District Judges.
2. The participants are directed to arrange their Board Diaries in such a manner that no case is listed on the dates on which they are directed to attend this training. If, cases have already been fixed for the said dates, summons should not be issued and if summons are issued, the parties should be informed about the change in dates.
3. The Judicial Officers should not seek any adjustment unless it is a case of **vis-major**. District & Sessions Judges of the respective districts are authorized to deal with the letter of adjustment, if any, and exempt the said Judicial Officers looking to his/her exigency under intimation to MPSJA.
4. The participants are requested to send their itinerary at least 3 days prior to the commencement of the programme to MPSJA, Jabalpur.



5. The Judicial Officers included in the training programme have to report for training on 21.02.2015 at 9:30 a.m. at Madhya Pradesh State Judicial Academy, Jabalpur.
6. Participating Judicial Officers who are arriving a day prior to the commencement of the training programme or at hours other than those mentioned above or by a different mode of conveyance, may inform the Academy to Shri Gyan Prakash Tekam, A.G. III on Telephone No. 0761 – 2628679 or to Shri Pramod Kushwaha, Care Taker on Mobile No. 09713717147 or to Shri Pramod Kumar Chaturvedi, A.G. II on Mobile No. 08878747939, at least a day in advance, so that proper arrangement for reception may be made.
7. During the programme, working lunch and tea twice in the day shall be served to all the participating Judicial Officers. Morning Tea, Breakfast and Dinner shall be served to those participating Judicial Officers who will come from places other than the venue.
8. Arrangement for lodging and boarding for participating Judicial Officers has been made in the Guest House of M.P. State Judicial Academy, Jabalpur.
9. The accommodation for the participating Judicial Officers shall be available in the Guest House of the Academy only from 3:00 p.m. onwards on the preceding day of commencement of training and up to 10:00 a.m. on the succeeding day of the last day of training.
10. Arrangement for conveyance from Railway Station to the Academy shall be made by MPSJA, Jabalpur. It may not be possible for the Academy to make arrangement for carriage of participant's luggage to the parked vehicle.
11. The Guest House of the Academy is located on second and third floors of the MPSJA building. At present the lift is not functional. The participants are, with prior intimation to the Academy, free to stay at the accommodation of their choice. In such case, the participants shall be entitled to T.A. & D.A. as per rules. However, it would not be possible for the Academy to make arrangement for pick up and drop back to such place.
12. The participating Judicial Officers are directed to bring with them Laptops along with peripherals and Software CDs provided by the High Court.

13. The participants shall come soberly dressed during the entire duration of the training programme.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


04.02.15

(VED PRAKASH)
REGISTRAR GENERAL



Dated 4 February, 2015

Endt. No. 112 /Confdl./2015
II-2-69/2011(Pt.-5)

Copy forwarded to :-

1. The Principal Secretary, Government of M.P. Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
- 2.
1. Shri Avinash Kumar Khare, I A.D.J., Mhow, District Indore.
2. Shri Prabhat Kumar Mishra, Special Judge, SC/ST (P.A.) Act, Betul.
3. Shri Chandresh Kumar Khare, Special Judge, SC/ST (P.A.) Act, Narsinghpur.
4. Shri Kailash Chandra Bangar, Special Judge, SC/ST (P.A.) Act, Jhabua.
5. Shri Prem Narayan Singh, VI A.D.J., Satna.
6. Shri Achal Kumar Paliwal, XV A.D.J., Indore.
7. Shri Arun Kumar Singh (Sr.), VI A.D.J., Rewa.
8. Shri Rajesh Kumar Gupta, XIII A.D.J., Indore.
9. Shri Afsar Javed Khan, II A.D.J., Barwani.
10. Shri Ratnesh Chandra Singh Bisen, II A.D.J., Biaora, District Rajgarh.
11. Smt. Renuka Kanchan, V A.D.J., Gwalior.
12. Shri Deoraj Bohare, III A.D.J., Gwalior.
13. Smt. Savita Dubey, III A.D.J., Dhar.
14. Shri Umesh Pandav, IV A.D.J., Satna.
15. Shri Umesh Chandra Mishr, III A.D.J., Satna
16. Shri Prakash Chandra Mishr, IX A.D.J., Gwalior.
17. Ku. Sadhana Maheshwari, II A.D.J., Shajapur.
18. Shri Satish Chandra Sharma (Jr.), IV A.D.J., Gwalior.
19. Smt. Tripti Sharma, I A.D.J., Katni.
20. Shri Rakesh Kumar (Gupta), ASJ, Special Court No. 7, Electricity Act, Indore.
21. Smt. Maya Vishwalal, II A.D.J., Shujalpur, District Shajapur.
22. Shri Shivkant Pandey, VII A.D.J., Satna.
23. Shri Prakash Chandra Arya, II A.D.J., Gohad, District Bhind.
24. Shri Gopal Singh Netam, A.D.J., Deosar, District Singroli.
25. Shri Rajaram Badodiya, II A.D.J. Sabalgarh, District Morena.

26. Smt. Shashikanta Vaishya, II A.D.J., Chhatarpur.
27. Smt. Krishna Paraste, II A.D.J., Umariya.
28. Shri Ashok Kumar Sharma (Jr.- I), AJ to A.D.J., Sironj, District Vidisha.
29. Shri Mahesh Kumar Saini, X A.D.J., Indore.
30. Shri Manoj Kumar Tiwari (Sr.), II A.D.J., Sidhi.
31. Ku. Pratibha Satawne, III A.D.J., Gadawara, District Narsinghpur.
32. Shri Akhilesh Kumar Mishra, AJ to I A.D.J., Waidhan, District Singroli.
33. Smt. Manisha Baser, I A.D.J., Biora, District Rajgarh.
34. Shri Dinesh Prasad Mishra, XV A.D.J., Bhopal.
35. Shri Upendra Pratap Singh, XII A.D.J., Bhopal.
36. Shri Anoop Kumar Tripathi, III A.D.J., Sagar.
37. Shri Dev Narayan Patil, XI A.D.J., Bhopal.
38. Shri Rambresh Yadav, ASJ, Special Court No. 1, Electricity Act, Bhopal.
39. Shri Qamar Iqbal Khan, III A.D.J., Shivpuri.
40. Smt. Savita Singh, XVII A.D.J., Indore.

with a direction to participate in the 7th Regional Training Programme to be organized on 21st & 22nd February, 2015 at Madhya Pradesh State Judicial Academy, Jabalpur.

3. District and Sessions Judge, Indore/ Betul/ Narsinghpur/ Jhabua/ Satna/ Rewa/ Barwani/ Rajgarh/ Gwalior/ Dhar/ Shajapur/ Katni/ Singroli (Waidhan)/ Bhopal/ Bhind/ Morena/ Chhatarpur/ Umariya/ Vidisha/ Sidhi/ Shivpuri for information and necessary action. You are further requested to send confirmation of receiving of this communication immediately, by fax.
4. Budgetary allocation of Rs. 45,000/- has been made to District & Sessions Judge, Jabalpur to meet the expenses of Regional Training Programme to be held on 21st & 22nd February 2015 at Jabalpur. The District & Sessions Judge, Jabalpur has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memorandum No. C/284, dated 20.01.2015.
5. The Member Secretary, MPSJA, Jabalpur for information.
6. The Director, MPSJA, Jabalpur, for information and necessary action.


 (VED PRAKASH)
 REGISTRAR GENERAL